NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY—MEMBER (TECHICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.12.2017 AT 10.30

CP(IB) No.10/7/HDB//2017
Kadevi Industries Limited
Indian Bank
Kadevi Industries Limited
7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
N. l. Jageth	Adv	990801/277	Sy of

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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RP 98780271810

Heard Mr.V.K.Sajith, learned counsel for the Petitioner and Mr.C.Srinivasan, learned PCS for the Respondent, Mr.Raghu Babu.G, Resolution Professional.

The learned RP submits the details of funds transfer from Frankfurt to New York Deutsche Bank Account and the same will be transferred to ICCI Bank, Khairathabad Branch, Hyderabad not more than 48 hours. Mr. Sajith, learned counsel for the Petitioner also confirms that the funds from Citax Ventures Ltd is received in Deutsche Bank Account, New York which shows the bonafide of the investor. The Resolution Plan will be through once the Fund Transferred to Escrow Account of ICICI Bank. Post the case on 08.12.2017.

